

MR. DEPUTY SPEAKER : For the adjournment motion, consent has not been given. Only regarding the Calling Attention, I want to find out the facts. Already we have referred it to find out facts.

PROF. MADHU DANDAVATE : In some form it should be admitted.

MR. DEPUTY SPEAKER : I will first find out facts. Now Mr. Acharia.

SHRI BASUDEB ACHARIA (Bankura) : I have given an adjournment motion regarding the 7 lakh coal miners on strike.

MR. DEPUTY SPEAKER : Just now I have told about it.

SHRI BASUDEB ACHARIA : They had to go on strike due to non-implementation of the agreement with NCWA. (Interruptions)

MR. DEPUTY SPEAKER : No. Mr. Acharia, this is the same thing which you have referred to in the Calling Attention also. I will refer it to the Minister. (Interruptions) I will refer it. (Interruptions) Already it has been raised many times. Yesterday also it was raised. I have told already that I will refer it to the Minister. That is all.

Now Papers Laid. (Interruptions)

12.12 hrs.

#### PAPERS LAID ON THE TABLE

[English]

#### Detailed Demands for Grants of Ministry of Food and Civil Supplies for 1986-87

THE MINISTER OF COMMERCE AND FOOD AND CIVIL SUPPLIES (SHRI P. SHIV SHANKAR) : I beg to lay on the Table a copy of the Details Demands for Grants (Hindi and English versions) of the Ministry of Food and Civil Supplies for 1986-87. [Placed in Library. See No. LT-2484/86]

(Interruptions)

#### Citizenship (Second Amendment) Rules, 1986

THE MINISTER OF STATE IN THE DEPARTMENT OF INTERNAL SECURITY (SHRI ARUN NEHRU) : I beg to lay on the Table a copy of the Citizenship (Second Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 567(E) in Gazette of India dated the 1st April, 1986 under sub-section (4) of section 18 of the Citizenship Act, 1955. [Placed in Library. See No. LT-2485/86]

(Interruptions)

#### Notifications under Income Tax Act, 1961, Customs Act, 1962 and Central Excise Rules, 1944

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961 :
  - (i) The Income-tax (Second Amendment) Rules, 1986 published in Notification No. S.O. 147(E) in Gazette of India dated the 31st March, 1986.
  - (ii) The Income-tax (Third Amendment) Rules, 1986 published in Notification No. S.O. 147(E) in Gazette of India dated the 31st March, 1986. [Placed in Library. See No. LT-2486/86]
- (2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :
  - (i) G.S.R. 555(E) published in Gazette of India dated the 27th March, 1986 together with an explanatory memorandum extending the validity of Notification No. 70/81-Customs dated the 26th

March, 1981 upto the 31st March, 1987.

- (ii) G.S.R. 556(E) published in Gazette of India dated the 27th March, 1986 together with an explanatory memorandum extending the validity of Notification No. 71/81-Customs dated the 26th March, 1981 upto the 31st March, 1987.

[Placed in Library. See No LT-2487/86]

- (3) A copy each of Notification Nos. G.S.R. 535(E) to 547(E) (Hindi and English versions) published in Gazette of India dated the 25th March, 1986 together with an explanatory memorandum issued in the context of certain changes relating to the Central Excise duties as applicable to small scale units, issued under the Central Excise Rules, 1944. [Placed in Library. See No. LT-2488/86]

*(Interruptions)*

**Notifications under All India Service Act, 1951**

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI P. CHIDAMBARAM) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951 :

- (2) The Indian Administrative Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1986 published in Notification No. G.S.R. 225 in Gazette of India dated the 29th March, 1986.
- (2) The Indian Administrative Service (Pay) Fourth Amendment Rules, 1986 published in Notification No. G.S.R. 226 in Gazette of India dated the 29th March, 1986.

[Placed in Library. See No. LT-2489/86]

*(Interruptions)*

12.13 hrs.

**ESTIMATES COMMITTEE**

[English]

**Statement on action taken by Government on recommendations of Seventieth Report on Ministry of Health and Family Welfare-Medical Relief, Education, Training and Research**

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar) : I beg to lay on the table a statement (Hindi and English versions) showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Seventieth Report (Seventh Lok Sabha) on the Ministry of Health and Family Welfare-Medical Relief, Education, Training and Research.

*(Interruptions)*

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS**

[English]

**Seventeenth Report**

SHRI AJOY BISWAS (Tripura West) : I beg to present the Seventeenth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

12.14 hrs.

**ELECTION TO COMMITTEE**

[English]

**Committee on Official Language**

THE MINISTER OF STATE IN THE DEPARTMENT OF INTERNAL SECURITY (SHRI ARUN NEHRU) : I beg to move :

"That in pursuance of sub-section (2) of section 4 of the Official Languages Act, 1963, the members of Lok Sabha do proceed to elect, in accordance with